

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.213- IA/584(AHM)2024
ITEM No.214- IA/929(AHM)2024 in IA/584(AHM)2024
in
C.P.(IB)/141(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Bank(Erstwhile Allahabad Bank)
V/s
DCOM Systems Ltd

.....Applicant

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parekh, Adv.
For the Respondent :
For the Income Tax :Ms. Bhumi Gandhi, Adv.

ORDER
(Hybrid Mode)

IA/929(AHM)2024

This application has been filed by the Applicant/Liquidator seeking amendment in the cause title of the IA 584 of 2024. This IA is formal in nature amendment and as sought is allowed.

In view of above, **IA/929(AHM)2024** disposed of accordingly.

IA/584(AHM)2024

Let necessary amendment be carried out in IA 584/2024 within 7 days and file response.

Let pleadings be complete before the next date of hearing.

Re-list on 28.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)